

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.106/2010

Dated: 21st October, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

GRIDCO

....Appellant(s)

Versus

O.E.R.C. & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Proxy for Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan and
Mr. Hasan Murtaza for R-2
Mr. Rutwik Panda for R-1.

Order

The learned counsel for the Appellant seeks some more time to file the written notes.

Post the matter for on **4th November, 2011 at 2.30 p.m.**

In the meantime, the learned counsel for the Appellant is directed to file the same after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

vs/ak

